

**Central Administrative Tribunal
Chennai Bench**

OA/310/00237/2018

Dated Tuesday the 20th day of February Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

K.Muniamma,
Wd. D/o late Kanniappan,
Ex. Mistry/CPWI/TRL/MAS Divn.,
No.69, Mettu Street,
Marudhavallipuram,
Thozuhavor Village,
Tiruttani Taluk,
Tiruvellore Dist. 631210. .. Applicant

By Advocate **M/s.Ratio legis**

Vs.

1. Union of India, rep by
The General Manager,
Southern Railway,
Park Town, Chennai 600 003.
2. The Senior Divisional Personnel Officer,
Chennai Division,
Southern Railway,
Chennai 600 003. .. Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following relief:-

“to call for the records related to the service of late Kanniappan in the Railway service and the representation dated 13.4.2017 (Annexure A1) by the applicant and to direct the respondents to extend the benefit of family pension with admissible interest in terms of Rule 75 of the pension Rules to the applicant and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

2. It is submitted that the applicant is a widowed daughter of a retired Mistry of Southern Railways who died on 26.11.2005. Her mother predeceased the deceased government servant. The applicant made Annexure A1 representation dated 13.4.2017 to the respondents seeking family pension in terms of Rule 75 of the Pension Rules. The said representation is pending for consideration. Learned counsel for applicant submits that the applicant would be satisfied if the respondents are directed to dispose of her Annexure A1 representation dated 13.4.2017 within a time limit to be stipulated by this Tribunal.
3. Mr.P.Srinivasan takes notice for the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A1 representation of the applicant dated 13.4.2017 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of with the above direction at the admission stage.

(R.Ramanujam)
Member(A)
20.02.2018

SKSI